

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 328 OF 2004

SURINDER KUMAR

Appellant (s)

VERSUS

STATE OF HARYANA
(summons for non-prosecution)

Respondent(s)

Date: 29/11/2010 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SWATANTER KUMAR
(IN CHAMBERS)

For Appellant(s)

Mr. Debasis Misra,Adv.

For Respondent(s)

Mr. Kamal Mohan Gupta,Adv.

UPON hearing counsel the Court made the following
O R D E R

Despite repeated orders, the appellant has failed to file additional documents. On 3rd February, 2010, last opportunity was granted for that purpose. Thereafter the matter has been listed before the Court in furtherance to the summons for non-prosecution issued by the Registry.

Learned counsel submits that his client was unable to give instructions and prays for further time. Four weeks' time is granted to the appellant to file additional documents subject to payment of Rs. 3,000/- cost to the Supreme Court Legal Aid Services Committee. In the event of default, appeal shall be liable to be dismissed for non-prosecution.

Stand over for four weeks.

(Rajni Mukhi)
P.A.

(Sneh Lata Sharma)
Court Master